

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary
Liquidation Process Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHARAK HEALTHCARE PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	Sharak Healthcare Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	22/12/2006
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATE/REGISTERED.	Registrar of Companies, Delhi & Haryana, New Delhi
4.	CORPORATE IDENTITY NUMBER	U85110DL2006PTC156945
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	202, First Floor, Okhla Industrial Estate, Phase -III, New Delhi, 110020
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29/12/2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Manish Santosh Buchasia Insolvency Professional Registration No. IBBI/IPA-002/IP-N00487/2017-2018/11449 306, 3rd Floor, (Part-A) "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/ Union Bank/ Hindmart, South Bopal, Ahmadabad, Gujarat, 380058 Email: manishbuchasiacs@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	28/01/2022

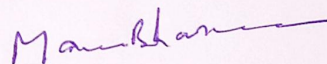
Notice is hereby given that the Sharak Healthcare Private Limited has commenced voluntary liquidation on 29th December, 2021.

The stakeholders of Sharak Healthcare Private Limited are hereby called upon to submit a proof of their claims on or before 28th January, 2022 to the liquidator at the address mention against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/12/2021



Manish Santosh Buchasia
Regd. Insolvency Professional

Reg No.: IBBI/IPA-002/IP-N00487/17-18/11449



केनरा बैंक

भारत सरकार का उपक्रम



Canara

A Government

हिंदी-English Syndicate Bank

आम जनता को एतद्वारा सूचित किया जाता है कि और जिनके संबंध में लॉकर समझौते गायब हैं और लॉकर शुल्क के बकाया का भुगतान नहीं कर रहे

क्र. सं.	लॉकर धारक का नाम	लॉकर नं.	प
1)	स्नेह गुप्ता	133	C
2)	अशोक कुमार और पंकज अरोड़ा	397	38
3)	विद्या सागर और कमलेश	527	A

कुछ मामलों में लॉकर धारक का स्वर्गवास होने का जाता है कि वे इस सूचना के 15 दिन की अवधि के निवास का प्रमाण इत्यादि के साथ पधारें, लॉकर की यदि किसी लॉकर के संबंध में कोई जवाब प्राप्त नहीं होगा।

दिनांक: 28.12.2021

पंजाब नेशनल बैंक Punjab National Bank

सर्कल सशस्त्र कार्यालय: अलीगढ़
साईविहार, मैदान पैलेस के सामने, ग्राम तलासपुर
कलां रामघाट रोड, अलीगढ़
ईमेल: cs8183@pnb.co.in. मोबाइल: 8146092877

यह शुद्धिपत्र, दिनांक 25.12.2021 को इस समाचार पत्र में छपे ई-नीलामी के संदर्भ में हैं जिसमें से संपत्ति क्रम सं. 8-जाकिर पुत्र रसीद, क्रम सं.

फार्म ए

सार्वजनिक उद्घोषणा

{भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)

विनियम, 2017 का विनियम 14}

शार्क हेल्थकेयर प्राईवेट लिमिटेड के स्टैकहोल्डरों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	शार्क हेल्थकेयर प्राईवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के गठन की तिथि	22.12.2006
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली और हरियाणा, नई दिल्ली
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U85110DL2006PTC156945
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय एवं प्रधान कार्यालय (यदि कोई हो) का पता	202, फर्स्ट फ्लोर, ओखला इंडस्ट्रियल एस्टेट, फेस-III, नई दिल्ली-110020
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	29.12.2021
7.	परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	मनीष संतोष बुचासिया इनसॉल्वेसी प्रोफेशनल पंजीकरण संख्या : IBB/IIA-002/IP-N00487/2017-2018/11449306, तीसरा फ्लोर, (पार्ट-ए) "गाला मार्ट" एनआर सोबो सैन्ट्रल, बिफॉर सफल परिसर, अबव एसबीआई/यूनियन बैंक/हिंदमार्ट, साऊथ बोपाल, अहमदाबाद गुजरात, 380058 ईमेल : manishbuchasiacs@gmail.com
8.	दावे जमा करने की अंतिम तिथि	28.01.2022

एतद्वारा सूचित किया जाता है कि शार्क हेल्थकेयर प्राईवेट लिमिटेड ने 29 दिसम्बर, 2021 को स्वैच्छिक परिसमापन प्रारंभ किया है।

शार्क हेल्थकेयर प्राईवेट लिमिटेड के स्टैकहोल्डरों को एतद्वारा मद 7 में वर्णित पते पर परिसमापक के पास 28 जनवरी, 2022 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए आमंत्रित किया जाता है। वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति के माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्टैकहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों के प्रमाण जमा कर सकते हैं।

दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

तिथि : 30.12.2021

स्थान: अहमदाबाद

हस्ता./-

मनीष संतोष बुचासिया

पंजीकृत इनसॉल्वेसी प्रोफेशनल

पंजी संख्या : IBB/IIA-002/IP-N00487/2017-2018/11449306

CSL based on its requirement. Further, no retainer fee shall be paid to any empanelled insurance company.

punjab national bank
...the name you can BANK upon!
OF INDIA UNDERTAKING)

Nagar, Ghaziabad, UP, email:-cs8228@pnb.co.in

NOTICE (For Immovable Property)

Punjab National Bank under the Securitisation and Reconstruction of and in Exercise of Powers conferred under section 13 (12) read with rule demand notice on below mentioned dates calling upon the following to within 60 days from the date of receipt of the said notice. given to the borrower and the public in general that the undersigned has rise of powers conferred on him under sub – section (4) of section 13 of 2002 on following dates.

cautioned not to deal with the property and any dealings with the property

n (8) of section 13 of the Act, in respect of time available, to redeem the

IMMOVABLE PROPERTIES

Properties	Date of Demand Notice	Amount Outstanding (in Rs.)
	Date of Possession	
Parcel of the property No.B/78, 2nd Floor, J.P. Garden Estate, J.P. r, Ghaziabad, District – ing 93.46 Sq. Mtr. Within Registrar –II, Ghaziabad d, U.P., Bounded as : East 12Mtr. wide Road, North - Plot No. B-79	22-10-2021 30-12-2021	₹ 46,06,740/- and interest & Charges thereon



IDBI Bank Ltd., Retail Recovery, E-1, First Floor, Videocon Tower, Jhandewalan Extn., New Delhi-110055, Ph.: 011- 66083056, 66084896

SYMBOLIC POSSESSION NOTICE

Notice is hereby given under The Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule -9 of The Security Interest (Enforcement) Rules, 2002. The Bank Issued demand notices to the following Borrower/Co –Borrower/Guarantor on the date mentioned against their name calling upon them to repay the amount within Sixty days from the date of receipt of said notice. Since, they failed to repay the amount, notice is hereby given to them and to the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned against the name of the borrower.

The borrower, in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of **IDBI Bank Limited** for the amount given against their names with future interest and charges thereon.

Sr. No.	Name of Borrower/ Co-borrower/Guarantor and owner of the property	Date of Demand Notice	Date of Symbolic Possession	Description of Mortgaged Property	Amount O/s as mentioned in the notice u/s 13(2)
1.	M/s. Chinmastika Foods and Deverages Prop: Hemanshoo Aggarwal and Mrs. Shanta Aggarwal (Guarantor)	06.08.2021	28.12.2021	Plot No. 71-72, Kh. No 11/4 & 11/26, Milan Garden, Mandoli Delhi-110093	Rs 53,46,809/- (Rupees Fifty Three Lakh Forty Six Thousand Eight Hundred and Nine Only) as on 01.06.2021
2.	M/s. Aggarwal Associates Prop Mrs. Shanta Aggarwal	06.08.2021	28.12.2021	Plot No. 71-72, Kh. No 11/4 & 11/26, Milan Garden, Mandoli Delhi-110093	Rs 42,71,789/- (Rupees Forty Two Lakh Seventy One Thousand Seven Hundred Eighty Nine Only) as on 01.06.2021

Date: 31.12.2021
Place: New Delhi

Sd/-
Authorised Officer, IDBI Bank Ltd.

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017) For the attention of the stakeholders of

Sharak Healthcare Private Limited

1. NAME OF THE CORPORATE PERSON	Sharak Healthcare Private Limited
2. DATE OF INCORPORATION OF CORPORATE PERSON	22/12/2006
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATE/REGISTERED.	Registrar of Companies, Delhi & Haryana, New Delhi
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5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	202, First Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29/12/2021
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Manish Santosh Buchasia Insolvency Professional Registration No.: IBBI/IPA-002/IP-N00487/2017-2018/11449306, 3rd Floor, (Part-A) "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank/Hindmart, South Bopal, Ahmadabad, Gujarat, 380058 Email: manishbuchasiacs@gmail.com
8. LAST DATE FOR SUBMISSION OF CLAIMS	28/01/2022

Notice is hereby given that the **Sharak Healthcare Private Limited** has commenced voluntary liquidation on 29th December, 2021.

The stakeholders of **Sharak Healthcare Private Limited** are hereby called upon to submit a proof of their claims on or before 28th January, 2022 to the liquidator at the address mention against item no.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 30/12/2021
Place : Ahmedabad

Sd/-
Manish Santosh Buchasia
Regd. Insolvency Professional
Reg No.: IBBI/IPA-002/IP-N00487/2017-2018/11449306